

PUNJAB VIDHAN SABHA

Bill No. 15-PLA-2015

**THE PUNJAB LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

(Bill passed as amended by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

*further to amend the Punjab Legislative Assembly Speaker's and
Deputy Speaker's Salaries Act, 1937.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937 (hereinafter referred to as the principal Act), in section 2, for the words "thirty thousand rupees", the words "fifty thousand rupees" shall be substituted. Amendment in section 2 of Punjab Act 3 of 1937.

3. In the principal Act, in section 3, for the words "thirty thousand rupees", the words "fifty thousand rupees" shall be substituted. Amendment in section 3 of Punjab Act 3 of 1937.

4. In the principal Act, in section 3-A, in sub-section (2), for the words "ten thousand rupees", the words "fifteen thousand rupees" shall be substituted. Amendment in section 3-A of Punjab Act 3 of 1937.

5. In the principal Act, in section 3-AA, for the words "fifteen thousand rupees" and "five thousand rupees", the words "twenty five thousand rupees" and "ten thousand rupees" shall respectively be substituted. Amendment in section 3-AA of Punjab Act 3 of 1937.

Amendment in section 3-B of Punjab Act 3 of 1937.

6. In the principal Act, in section 3-B, in sub-section (1), in the second proviso, for the words "two lac rupees", the words "three lac rupees" shall be substituted.

CHANDIGARH : SHASHI LAKHANPAL MISHRA,
The 9th April, 2015. Secretary.